

Fee hike by institutes

t3589. SHRI JABIR HUSAIN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that certain higher technical and professional management institutes of the country have decided to increase their fee exorbitantly.

(b) whether it is also a fact that the Central Government is committed to ensure admission of students belonging to socially and educationally backward families, in the higher technical courses and professional management institutes; and

(c) if so, whether the decision to increase fee by these institutes would have adverse effect on the commitment of Government?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATID. PURANDESWARI): (a) The Board of Governors of six Indian Institutes of Management (IIMs) located at Ahmedabad, Bangalore, Kolkata, Lucknow, Indore and Kozhikode have decided to raise the fees for its Post Graduate Programme (PGP) in Management from the next academic session 2008-10. In case of Indian Institutes of Technology (IITs), the Standing Committee of IIT Council (SCIC) has recommended to increase the tuition fee for B.Tech and M. Tech courses.

(b) Yes, Sir.

(c) No, Sir.

Reservation in private schools for disadvantaged sections

3590. SHRI A. ELAVARASAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has planned to reserve 25 per cent of seats in private schools at entry level, for children belonging to disadvantaged sections, under the right to education;

(b) if so, whether Government would interact with the State Governments on this proposal and also regarding the time-frame for implementation of this proposal;

(c) if so, the details thereof;

(d) whether Government would also plan to expand this proposal to all grieving sections and in all the States;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) The Right to Education Bill, 2008, to put into effect the Fundamental Right to free and compulsory education to all children in the age group of six to fourteen years, containing provisions, *inter alia*, regarding responsibility of the unaided schools to provide free elementary education to certain percentage of children belonging to weaker sections, has not yet been finalized.

(b) to (f) Do not arise.

†Original notice of the question was received in Hindi.